

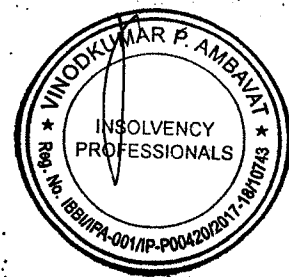
FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF R K JAIN CONSTRUCTION INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	R K Jain Construction India Private Limited
2.	Date of incorporation of corporate debtor	October 21, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chhattisgarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201CT2008PTC020909
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop no.311, 312, 3rd floor, Lalganga Shopping Mall, G.E. Road Raipur, Chhattisgarh-492001
6.	Insolvency commencement date in respect of corporate debtor	October 03, 2019 (being the date of delivery of Order and communication by NCLT, Cuttack bench).
7.	Estimated date of closure of insolvency resolution process	March 31, 2020, being 180 days from October 03, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vinodkumar P. Ambavat IBBI/IPA-001/IP-P00420/2017-2018/10743
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 40, 9/15 Morarji Velji Bldg, 1st Floor, Dr M.B Velkar Street, Kalbadevi Road, Mumbai, Maharashtra 400002 vinod.ambavat@ajallp.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	D511 Kanakia Zillion, Junction of LBS Road and CST Road, BKC Annexe, Kurla West, Mumbai 400 070. irp.rkjain@gmail.com
11.	Last date for submission of claims	October 17, 2019 (14 days from the date of intimation of order to Insolvency Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable



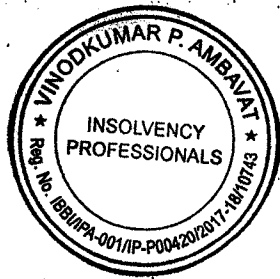
Notice is hereby given that the National Company Law Tribunal, Cuttack Bench has ordered the commencement of a corporate insolvency resolution process of **R K Jain Construction India Private Limited** on **October 03, 2019**, being the date of delivery of Order and communication by NCLT, Cuttack bench.

The creditors of R K Jain Construction India Private Limited, are hereby called upon to submit their claims with proof on or before October 17, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. (Not applicable in this case).

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in black ink, appearing to read "Vinodkumar P. Ambavat".

Vinodkumar P. Ambavat
Interim Resolution Professional
IBBI/IPA-001/IP-P00420/2017-18/10743

Date : October 6, 2019
Place : Mumbai